

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FIFTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Seventy-fifth Report.

2. The Committee met on the 29th November, 1965 for—

(I) Classification and allocation of time for discussion of the following Bills:—

- (1) The Constitution (Amendment) Bill, 1965 (*Omission of article 35A*) by Dr. Sanjini Mahishi.
- (2) The Constitution (Amendment) Bill, 1965 (*Amendment of First Schedule*) by Shri Hari Vishnu Kamath.
- (3) The Constitution (Amendment) Bill, 1965 (*Amendment of Preamble*) by Shri Krishna Deo Tripathi.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (I) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1965 (*Amendment of article 1 etc.*) by Shri Prakash Vir Shastri.
- (2) The Constitution (Amendment) Bill, 1965 (*Omission of article 192 etc.*) by Shri Prakash Vir Shastri.
- (3) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 1 and 393*) by Shri Krishna Deo Tripathi.
- (4) The Constitution (Amendment) Bill, 1965 (*Amendment of the Seventh Schedule*) by Shri Krishna Deo Tripathi.

Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Hari Vishnu Kamath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Constitution (Amendment) Bill, 1965 (*Amendment of First Schedule*) by Shri Hari Vishnu Kamath in category 'A' and the other two Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1965 (<i>Omission of article 35A</i>)	1 hour
(2) The Constitution (Amendment) Bill, 1965 (<i>Amendment of First Schedule</i>)	1 hour
(3) The Constitution (Amendment) Bill, 1965 (<i>Amendment of Preamble</i>)	1 hour

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Shri Hari Vishnu Kamath attended the sitting. The representatives of Ministry of Home Affairs were present.

*Circulated to Members separately (Bills Nos. 86, 87 and 88 of 1965).

6. The Committee considered the Bills. The Committee arrived at the following findings as a result of their examination of the Bills :-

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1965 (*Amendment of article 1 etc.*) by Shri Prakash Vir Shastri.

The Bill sought to amend the Preamble and article 1 of the Constitution with a view to substitute the word "Bharat" for the word "India" wherever it occurs, as the name of the country.

After considering all aspects of the matter, the Committee recommended that the Member might not be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1965 (*Omission of article 152 etc.*) by Shri Prakash Vir Shastri.

The Bill sought to do away with the special provisions in the Constitution in regard to the State of Jammu and Kashmir and extend to that State such of the articles as are at present not applicable with a view to bring it at par with the other States in India.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 1 and 393*) by Shri Krishna Deo Tripathi.

The Bill sought to amend articles 1 and 393 of the Constitution in view of the democratic and socialistic pattern of society, accepted by the Government of India as its goal.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1965 (*Amendment of the Seventh Schedule*) by Shri Krishna Deo Tripathi.

The Bill sought to amend the Seventh Schedule to the Constitution with a view to transfer entry No. 18 regarding land tenures, agricultural loans etc. from the State List to the Concurrent List.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House;
- (ii) Shri Prakash Vir Shastri be permitted to move for leave to introduce the Constitution (Amendment) Bill, 1965 (*Omission of article 152 etc.*); and
- (iii) Shri Krishna Deo Tripathi be permitted to move for leave to introduce the Constitution (Amendment) Bill, 1965 (*Amendment of articles 1 and 393*) and the Constitution (Amendment) Bill, 1965 (*Amendment of the Seventh Schedule*).

New Delhi;

November 29, 1965.

Agyahayana 8, 1887 (Saka).

S. V. KRISHNAMOORTHY RAO,

Chairman,
Committee on Private Members'
Bills and Resolutions,

LOK SABHA

MOTION REGARDING SEVENTY-FIFTH REPORT OF THE
COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Notice of Amendment

S.No. Name of Member and text of Amendment

SHRI PRAKASH VIR SHASTRI:-

1. That at the end of the motion, the following
be added, namely:-

"subject to the modification that the
Constitution (Amendment) Bill, 1965 (Amendment
of article 1, etc.) by Shri Prakash Vir
Shastri be referred back to the Committee for
reconsideration of their recommendation with
regard to the said Bill"

NEW DELHI:
December 2, 1965
Agrahayana 11, 1887 (Saka)

S.L. SHAKDHER,
S E C R E T A R Y.